

If we say that it is improper. But if he resigned after calling the Assembly--and then there was a lot of argument and noise and he resigned after that,--then certainly we will discuss that matter in the House.

13.40 hrs. .

PAPES LAID ON THE TABLE

ANNUAL REPORT OF THE WORKING AND ADMINISTRATION OF THE COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : On behalf of Shri P. A. Ahmed, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1969, under section 638 of the said Act. [*Placed in Library. See No. LT-2982/70*]

SUMMARY OF THE PROCEEDING OF 26TH SESSION OF INDIAN LABOUR CONFERENCE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMI) : On behalf of Shri Bhagwat Jha Azad, I beg to lay on the Table a copy of the summary of the discussions (Hindi and English versions) of the Twenty-Sixth Session of the Indian Labour Conference held at New Delhi on the 12th and 13th November, 1969. [*Placed in Library. See No. LT-2983/70*]

ANNUAL REPORTS, ETC OF NATIONAL SEEDS CORPORATION LTD ; AND MADRAS AGRO-INDUSTRIES CORPORATION LTD, MADRAS

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :---

- (1) A copy each of the following papers under sub-section (1) of

section 619A of the Companies Act, 1956 :---

- (i) Review (Hindi and English versions) by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1967-68.
- (ii) Annual Report (Hindi and English versions) of the National Seeds Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Madras Agro Industries Corporation Limited, Madras, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement showing reasons for delay in laying the papers mentioned at items (1) (i) and (ii) above. [*Placed in Library. See No. LT--2984/70*]

INDIAN TELEGRAPH (THIRD AMENDMENT) RULES, 1970

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G S R. 254 in Gazette of India dated the 21st February, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT-2985/70*]

GOVERNMENT RESOLUTION ON REPORT OF CENTRAL WAGE BOARD FOR ENGINEERING INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-